
(2021) 07 SHI CK 0080

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 3727 Of 2021

Dr. Sushil Kumar Sharma

APPELLANT

Vs

State Of Himachal Pradesh And Another

RESPONDENT

Date of Decision : 08-07-2021

Acts Referred:

Citation : (2021) 07 SHI CK 0080

Hon'ble Judges : Ravi Malimath, J;Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Anjali Soni Verma, Ashok Sharma, R.S. Dogra, Senior Ritta Goswami

Judgement

Ravi Malimath, J

1. Notice. Mr. R.S. Dogra, learned Sr. Additional Advocate General, takes notice for respondents No.1. At the request of petitioner's counsel,

name of respondent No.2 is deleted from these proceedings.

2. The petitioner seeks to challenge the impugned order of transfer in terms of Annexure P-2. In terms of the said order, the petitioner has been

transferred from Dr. RPGMC&H Tanda to Pt. JLNMC&H Chamba, as a stop gap arrangement.

3. The petitioner's counsel submits some personal inconvenience of the petitioner. However, we find that whatever the personal grievance of the

petitioner, has not been brought to the notice of the employer. Therefore, the petitioner's counsel submits that the petitioner may be permitted to

make a representation to the respondents with regard to the same.

4. In view of the same, the petitioner is permitted to make a representation to the respondents within a period of three days from today. The

respondents to consider the same and pass appropriate orders within a period of

one week thereafter. Till then, the petitioner shall not be compelled to join the place of transfer.

Copy â??Dastiâ??.